

MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

organizes

# FIRST NATIONAL BANKING LAW CONCLAVE

January 27 & 28, 2022

## **ABOUT MNLU MUMBAI**

Maharashtra National Law University Mumbai, established under the Maharashtra National Law University Act 2014 on 20th March 2014, is one of the premier National Law Universities in India. The Act envisaged establishing National Law University in Maharashtra to impart advanced legal education and promote society-oriented research in legal studies for the advancement of the societal life of the people in the country. The prime goal of the University is to disseminate advanced legal knowledge and processes of law amongst the students and impart in them the skills of advocacy, legal services, law reforms and make them aware and capable to utilize these instruments for social transformation and development. In Recent years University has taken long strides in areas of research and has established Research Centres to impart advanced legal education and promote society-oriented research in legal studies.

# **ABOUT THE CONFERENCE**

The financial performance of the banking sector has been showing a declining trend owing to the rise in Non-Performing Assets. NPAs affect liquidity and profitability, in addition to posing threat to the quality of assets and survival of banks. With the rapid growth of technology, digital services became an indispensable part of banking operations as these institutions needed to keep up with the changes and introduce innovations that made services convenient. However, due to this technological growth, nearly all financial institutions have experienced a cyberattack in one form or another, and the number of attacks is only increasing. Also, the Commercial banks in India are facing stiff challenges from non-banking financial intermediaries such as mutual funds, housing finance corporations, leasing and investment companies, and many more. To overcome these issues and challenges need was felt to revisit the banking legal framework and give suggestions for a better banking system.

The idea of the First National Banking Law Conclave is to act as a platform for scholarly insights of persons of eminence. It is the event that acts as an interface for dialogue among people across the spectrum of banking laws. The key objectives of the Conclave are to stimulate research and debate on contemporary issues and develop a better understanding of the legal framework relating to the banking sector.

## TARGET AUDIENCE OF THE CONCLAVE

It expects wide participation from Senior Legal Professionals, Policymakers for banks, Senior Banking Professionals, Bank Law Officers, Officers of General Banking, Researchers, and Law Students.

## SUBMISSION PROCEDURE

- Word Limit: 3000-5000 words (Including citations and References)
- The Paper can be Authored by a maximum of two (02) People.
- The citation style can be Bluebook (20th ed.) citation or any standard citation
- Font- Times New Roman,
- Font Size- 12
- Margin 1 inch from all sides (Standard Format)
- Spacing should be 1.5

## **OTHER GUIDELINES**

- All submissions must be original and unpublished work of the author/s and should not have been submitted, accepted, or published elsewhere.
- Articles will pass through blind peer review and acceptance will be subject
  to the report of the peer review team. Submissions not meeting the
  requirements mentioned will not be reviewed. The Editorial Board reserves
  the right to accept and reject the submissions at any stage of the review.
- Citations are required and the links to the citations should be added along with it. Authors may include links to rich media in their submissions as well, including embedded media like Tweets and video.
- Articles found plagiarized will be summarily rejected. Plagiarism > 10% will be a ground for rejection.
- The Copyright for all the entries shall vest with the organizer who herewith reserves the right to modify postpone or defer the competition and its adjustment indefinitely as and when exigency of the unforeseen nature may arise.

# THE THEME OF THE CONCLAVE (SUGGESTIVE)

- Economic Development and Banking
- Risk Management Credit, Operational, Market, and Liquidity Risks
- Retail, Wholesale, Wealth Management segments in Banking
- Modern trends and critical areas in Banking
- Growth in Banking Sector and Competition
- Electronic Banking and Cyber security
- Changing facets of the bank Customer relations
- Regulatory Compliance
- The legal framework of banking

## TIMELINE FOR PAPER SUBMISSION

Date of abstract submission: 31 December 2021

Date of acceptance : 5 January 2021

Full Paper submission : 15 January 2022

Last date of registration : 31 December 2021

The abstract and full paper can be submitted through email:

conferencesubmissions@mnlumumbai.edu.in

# **REGISTRATION FEES**

Registration with paper presentation : Rs. 1200/-

Registration without Paper Presentation: Rs. 700/-

(Fee will not be refunded.)

# **PAYMENT GUIDE**

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